

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.423 /2014

New Delhi, this the 15th day of February, 2016

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Hon'ble Mr. K.N. Shrivastava, Member (A)

Smt. Bonani Ghosh

W/o Sh. Debashish Ghosh

Permanent Residential Address

18, Southern Avenue, Ground Floor

Kolkata-700026.Applicant

(By Advocate: Mr. S.K.Gupta)

Versus

1. Union of India,
Through Revenue Secretary,
Ministry of Finance,
Government of India, North Block, New Delhi.
2. Central Board of Direct Taxes
Through its Chairman,
Ministry of Finance, Government of India, New Delhi.
3. Director of Income Tax
(Vigilance) (East),
Having office at Directorate of Income Tax
(Vigilance) (East), Aayakar Bhawan, P-7, Chowringhee Square,
Kolkata-700069.
4. Director General of Income Tax
(Vigilance), Dayal Singh Public Library Building, 1,
Din Dayal Upadhyay Marg,
New Delhi.-110002. Respondents.

(By Advocate: Mr. R.N.Singh)

ORDER (ORAL)

Learned counsel for the applicant submits that the instant OA has become infructuous in view of the subsequent developments in the matter. Learned counsel for the respondents accedes to such submission.

Therefore, the OA is disposed of as having been rendered infructuous.

**(K.N.Shrivastava)
Member (A)**

**(Dr. Brahm Avtar Agrawal)
Member (J)**

